

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 4569 of 2017

Shiv Nandan Sahu

... **Petitioner**

Versus

1. State of Jharkhand
2. Secretary, Human Resources Department, Dhurwa, Ranchi.
3. Director, Secondary Education, Human Resources Department, Dhurwa, Ranchi.
4. Regional Dy. Director of Education, South Chhotanagpur, Ranchi.
5. District Education Officer, Ranchi.

... **Respondents**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Subodh Kumar Pandey, Advocate
For the State : Mr. Apoorva Singh, AC to SC (Mines)

06/ 10.09.2021 At the very outset, it has been submitted by learned counsel for the petitioner that all the grievances of the petitioner have already been redressed and as such, he seeks permission of this Court for withdrawal of the instant writ application.

Learned counsel for the respondent-State has no objection to the same.

In view of fair submission of learned counsel for the parties, the instant writ application stands dismissed as withdrawn.

(Dr. S.N. Pathak, J.)